NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P. No. 07/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: M/s. Excel Telesonic India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
K.	Ashwini VAID	Adv. for latervenor	Ha
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COMMON ORDER

T.C.S.P. No. 06/230-232/NCLT/MB/MAH/2017 T.C.S.P. No. 07/230-232/NCLT/MB/MAH/2017

- The Learned Representative of both the sides are present.
- The Learned Representative is again seeking adjournment on the ground of Settlement. In the past few months regularly reiterated that the Settlement is in progress, however, there is no evidences on record to show that they have arrived to a Settlement.
- Last chance is granted either to settle otherwise the matter will be proceeded as per Law. Adjourned to 10.01.2018.

17.11.2017

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Sd/-M.K. SHRAWAT Member (Judicial)